

(a)

**Central Administrative Tribunal, Principal Bench**

Review Application No.328 of 2003 in  
M.A.2312/2003, M.A.2313/2003  
**Original Application No.3117 of 2002**

New Delhi, this the 29th day of December, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. Sarweshwar Jha, Member (A)**

R.C.Lahoria,  
S/o Shri Tota Ram Lahoria,  
R/o 52 Schoolpura Prem Nagar,  
Jhansi

.... **Applicant**

(By Advocate: Shri H.P. Chakravorti)

Versus

Union of India thro'

The Secretary,  
Ministry of Railways,  
Railway Board, New Delhi.

2. The Chief Personnel Officer  
(Engineering), Central Railway  
Mumbai CST

.... **Respondents**

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

O.A.3117/2002 was filed. It was dismissed in limine to be barred by time. Applicant seeks review of the said order. Alongwith the R.A., a petition has been filed seeking condonation of delay in filing the review application.

2. Application seeking review should be filed within 30 days of the order so passed. In the present case, it has been filed after a delay of 292 days. The ground taken up is that applicant could not produce the documents which would change the order under review. It took about 4-5

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months to collect the documents.

3. Even if the applicant's assertions are correct, it is obvious that each day's delay has not been explained. The allegations in this regard are vague. Therefore, there is no ground to condone the delay. Resultantly, the applications seeking review and condonation of delay must fail and are dismissed.

  
( Sarweshwar Jha )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

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